

MR. SPEAKER : The question is :

"That this House do agree with the Eleventh Report of the Business advisory Committee presented to the House on the 12th March, 1997."

The motion was adopted.

..... (Interruptions)

MR. SPEAKER : Please sit down.

..... (Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE (Ratnagiri) : It will not be allowed(Interruptions)

SHRI BHAGWAN SNAKHAR RAWAT (Agra) : We will safeguard the interest of Uttar Pradesh at any cost, Central Government are bent upon to harm the interest of Uttar Pradesh. You allow discussion on Uttar Pradesh democracy is being dethroned there (Interruptions)

SHRI AMAR PAL SINGH (Meerut) : Mr. Speaker, Sir with your permission I would like to raise matter of urgent public importance.

The sugarcane producers in Uttar Pradesh are not getting the price of sugarcane at the rate of Rs. 72 and Rs. 76 per quintal as has been declared by Uttar Pradesh Government.

Sugar mills in Uttar Pradesh have obtained hon'ble Allahabad High Court orders against the declared price of Uttar Pradesh Government wherein it has been observed that mill owners are not bound to give advisory price of Uttar Pradesh Government. Hon'ble Governor of Uttar Pradesh has sent an ordinance in this regard to the Central Government for its approval so as to resolve this problem. Once this ordinance comes into force Uttar Pradesh Government will get a constitutional right to determine the price of sugarcane.

Thereafter, Sugar Mills will be bound to give official price of sugarcane at the rate of Rs. 72 and Rs.76 per quintal. Recently, in reply to a supplementary of my starred question number 42 dated 25th Feb. 91 hon'ble Food Minister Shri Devendra Prasad Yadav has assured in Lok Sabha that approval would be given to this ordinance within a week in the interest of the farmers. But today 16 days have passed. It is a collective responsibility of the Council of Ministers. Therefore, I request the Government of India that keeping in view the assurance given by Hon'ble Minister of Food in Lok Sabha, clearance be given to the sugarcane ordinance of Uttar Pradesh immediately.

[English]

MR. SPEAKER: Please conclude now.

[Translation]

SHRI AMAR PAL SINGH : Mr. Speaker, Sir you please issue directives to the Government in this regard.

[English]

MR. SPEAKER: I would give you a chance please keep quite.

..... (Interruptions)

MR. SPEAKER : If you keep quiet you would get a chance. But if you make noise, you would not get a chance to speak.

..... (Interruptions)

SHRI S.P. UDAYAPPAN (Ramanathapuram) : Sir, in the recent months, the fishermen of Rameswaram have been annoyed by the Sri Lankan Navy personnel. They had arrested 41 fishermen, six mechanised boats and two country boats about four months back. All of them belong to Pamban. The Government of India responded favourably to my efforts and recently the Sri Lankan Government released 21 fishermen so far.

The hon. Minister of External Affairs, Shri I. K. Gujral, has also written a letter to me regarding early release of fishermen. But that was in vain. The rest of 20 fishermen should be released immediately and the eight boats should be given back to the respective fishermen. In order to safeguard the interests of the fishermen from this disaster, Article 5 and 6 of the Katcha Theevu Agreement should be implemented.

I would like to request the hon. Prime Minister and the hon. Minister of External Affairs to intervene in this matter and urge upon the Sri Lankan Government to expedite the move for releasing the remaining twenty fishermen immediately.

[Translation]

DR. GIRIJA VYAS (Udaipur) : Mr. Speaker, Sir through you I would like to draw the attention of the House towards the unconstitutional decisions being taken by B.J.P. Government in Rajasthan - Today because of different type of difficulty we are present before you. (Interruptions)*

[English]

MR. SPEAKER : Please Madam.

.....(Interruptions)

[Translation]

DR. GIRIJA VYAS : Mr. Speaker, Sir,(Interruptions)*

* Expunged as ordered by the Chair.